

Central Administrative Tribunal, Lucknow Bench, Lucknow
R.A. No. 12 of 2007 in O.A. No. 438/2005
this the 23rd day of April, 2007

Hon'ble Shri A.K. Singh, Member (A)
Hon'ble Shri M. Kanthalah, Member (J)

1. Pulok Sen Gupta aged about 35 years son of late Shri S.K.Sen Gupta r/o 19, Jogendra Pathak Road, Lucknow presently posted as Section Officer on deputation in Central Administrative Tribunal, Lucknow.

..Applicant

By Advocate: Shri Raj Singh

Versus

1. Union of India, through Secretary, Department of Personnel and Training, Department of Public Grievances & Pensions, Govt. of India, New Delhi.
2. Secretary, Department of Secondary and Higher Education, Ministry of Human Resource Development, Government of India, Shastri Bhawan, New Delhi.
3. Secretary, Department of Telecommunication, Ministry of Communication, Govt. of India, Sanchar Bhawan, Ashok Road, New Delhi.
4. Chief Engineer (Electrical) Department of Tele-Communication, Ministry of Communication, Lucknow.
5. Bharat Sanchar Nigam Limited, 5th Floor, 'A' Wing, Statesman House, Barakhambha Road, New Delhi, through its Chairman & Managing Director.
6. Chief Engineer (Electrical) Bharat Sanchar Nigam Limited, 7th Floor, La-place Building, Shahnajaf Road, Lucknow.

....Respondents

ORDER (BY CIRCULATION)

BY HON'BLE SHRI A.K. SINGH, MEMBER (A)

This Review Application is directed against the order passed by the Tribunal in O.A. No. 438/2005 on 19.3.2007.

2. The scope of review under Section 22 (3)(f) of the AT Act, 1985 read with Order XLVII, Rule (1) and (2) is far too narrow.
3. We have perused order dated 19.3.2007 and do not find any error apparent on the face of record or discovery of any new and important

-2-

material, which, even after exercise of due diligence, was not available with the review applicant. If the review applicant is not satisfied with the order passed by the Tribunal, remedy would lie elsewhere. By way of this review, the review applicant seek to re-argue the matter, which is not permissible in law. The Apex Court in **Union of India Vs. Tarit Ranjan Das 2004 SCC (L&S) 160** observed as under:-

"The Tribunal passed the impugned order by reviewing the earlier order. A bare reading of the two orders shows that the order in review application was in complete variation an disregard of the earlier order and the strong as well as sound reasons contained therein whereby the original application was rejected. The scope of review is rather limited and is not permissible for the forum hearing the review application to act as an appellate authority in respect of the original order by a fresh order and rehearing of the matter to facilitate a change of opinion on merits. The Tribunal seems to have transgressed its jurisdiction in dealing with the review petition as if it was hearing an original application. This aspect has also not been noticed by the High Court."

4. In the case of **Meera Bhanga (Smt.) Vs. Nirmala Kumari Chaudhary(Smt.)** [Reported in (1995) 1 SCC 170 and **Persion Devi and others Vs. Sumitra Devi and others** [Reported in (1997) 8 SCC 715] Hon'ble Apex Court has held as under:-

"Review proceedings are not by way of appeal and have to be strictly confined to the scope and ambit of order 47, rule 1 of the CPC. The Review is to be entertained only on the ground of error apparent on the face of record and not on any other ground. The error on the face of record must be such an error which must strike one on mere looking at the record and would not require any long drawn process of reasoning on points where there may conceivably be two options.

It is further stated in persion Devi (Supra) that there is a clear distinction between the erroneous decision and error apparent on the face of the record.

While the first can be corrected by the higher forum, the latter can only be corrected by exercise of review jurisdiction.

The Review petition has a limited purpose and canoe be allowed to be on appeal in disguise."

In the case of **Tungabhadra Industries Ltd. Vs. Government of A.P.** [Reported in AIR 1964 SC 1372] it has been held by the Apex Court that:-

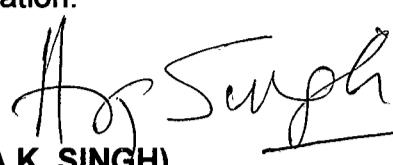
"A review cannot be asked merely for fresh hearing of arguments or for correction of an allegedly erroneous view taken earlier but only for correction of patent error of fact or law which stares in the face, without any elaborate arguments being needed for establishing it."

Having regard to the above, R.A. is dismissed in circulation.

(M.KANTHAIH)
Member (J)

HLS/-,

23.4.07


(A.K. SINGH)
MEMBER (A)

copy of order
dated 23-4-07
prepared
25-4-2007